

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 09

C.P. (IB)/901(MB)2023

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **15.02.2024**

NAME OF THE PARTIES : **Abhishek Millennium Contracts Private**
limited

Vs

Aap Realtors Limited

For OC : None Present

For CD : None Present

Section 9 of IBC

ORDER

1.It was submitted on 21.11.2023 when the CD entered appearance that the matter would be settled. On 18.12.2023 the Counsel for CD submitted that the CD had initiated talks with OC to settle the matter. On 15.01.2024, both sides requested for time for settlement and the matter was adjourned to 05.02.2024. On 05.02.2024, the OC requested for time for settlement as a last chance.

2.Today, neither the OC nor the CD is represented. In view of the above, it is clear that the OC does not propose to pursue the matter, hence **the C.P is dismissed for default.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)